

(2023) 07 UK CK 0091

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 1218 Of 2023

Neetu Kathayat

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 14-07-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2023) 07 UK CK 0091

Hon'ble Judges : Alok Kumar Verma, J

Bench : Single Bench

Advocate : Suresh Chandra Bhatt, P.C Bisht

Final Decision : Disposed Of

Judgement

Alok Kumar Verma, J

1. Present Writ Petition has been filed under Article 226 of the Constitution of India with the following prayers:-

“(I). Issue a writ of certiorari to quash the transfer order dated 26.06.2023 Annexure No. 03 of this Writ Petition, so far relates to the petitioner.

(II). Issue a writ, order or direction in the nature of mandamus directing the respondents that not to relieve the petitioner from Government Higher Secondary School Ranibagh, Haldwani, District Nainital.

(III). Issue any other or further writ, order or direction which this Hon’ble Court may deem fit and proper in the circumstances of the case

(IV). Award the cost of writ petition to the petitioner.”

2. Heard Mr. Suresh Chandra Bhatt, learned counsel for petitioner and Mr. P.C. Bisht, learned Additional Chief Standing Counsel for the State.

3. Mr. P.C. Bisht, learned counsel for the State, has submitted that the petitioner can move a representation before the Director, Secondary, Dehradun. If the

representation is filed by her, then, her representation will be decided within two weeks.

4. Mr. Suresh Chandra Bhatt, learned counsel for the petitioner has sought one week's period from today to move a representation before Director, Secondary, Dehradun.

5. Mr. P.C. Bisht, learned counsel for the State, has further submitted that petitioner will not be relieved as per the terms of letter dated 10.07.2023, issued by the Director, Secondary, Dehradun till her representation is decided.

6. With the consent of both the parties, present Writ Petition is disposed of with a direction that if representation is moved by the petitioner with a copy of this order within one week from today, the said representation shall be decided in accordance with law within two weeks from the date of receipt of the representation by Director, Secondary, Dehradun.

7. It is clarified that this Court has not expressed any opinion as to the merit of the case.

8. Let a certified copy of this order be supplied to learned counsel for petitioner, within 24 hrs, on payment of usual charges.